



OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and postings -
Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 71 / 2017, dated : .04.2017

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I

Thiru. C.Vediyappan, II Additional District Munsif, Bhavani, who has been transferred and posted as Judicial Magistrate, Sulur, in the newly sanctioned court vide High Court's Notification cited above, is required to hand over charge of the post of II Additional District Munsif, Bhavani, on 28.04.2017, to the I Additional District Munsif Bhavani, and get himself relieved, to assume charge of the post of Judicial Magistrate, Sulur, in the newly sanctioned Court, on 29.04.2017.

As the inauguration of the Judicial Magistrate Court, Sulur, is to be held on 29.04.2017, Thiru. C.Vediyappan, is required to report to the Principal District Judge, Coimbatore, on 28.04.2017 A.N., without fail, in connection with the inauguration of the said newly sanctioned Court.

The I Additional District Munsif, Bhavani, is required to hold full additional charge of the post of II Additional District Munsif, Bhavani, until further orders.

II

Ms.J.Starli, IV Additional District Munsif, Coimbatore, who has been transferred and posted as District Munsif, Sulur, in the newly sanctioned court, vide High Court's Notification cited above, is required to hand over charge of the post of IV Additional District Munsif, Coimbatore, on 28.04.2017, to the V Additional District Munsif, Coimbatore and get herself relieved, to assume charge of the post of District Munsif, Sulur, in the newly sanctioned Court, on 29.04.2017.

As the inauguration of the District Munsif Court, Sullur, is to be held on 29.04.2017, Ms.J.Starli, is required to report to the Principal District Judge, Coimbatore, on 28.04.2017 A.N., without fail, in connection with the inauguration of the said newly sanctioned Court.

The V Additional District Munsif, Coimbatore, is required to hold full additional charge of the post of IV Additional District Munsif, Coimbatore, until further orders.

HIGH COURT, MADRAS.
DATED : 28 .04.2017


REGISTRAR GENERAL

To

1. Thiru.C.Vediyappan, II Additional District Munsif, Bhavani
2. Ms.J.Starli, IV Additional District Munsif, Coimbatore
3. The I Additional District Munsif, Bhavani
4. The II Additional District Munsif, Bhavani
5. The IV Additional District Munsif, Coimbatore
6. The V Additional District Munsif, Coimbatore
7. The Principal District Judge, Erode / Coimbatore.
8. The Chief Judicial Magistrate, Erode / Coimbatore.
9. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai.18.
10. The Treasury Officer, Erode / Coimbatore.

R.O.C.No.32572-B/2017-B2



CIVIL JUDGES
TRANSFER & POSTINGS

NOTIFICATION No. 71 / 2017

The Government, in G.O.Ms.No.961, Home (Courts-III) Department, dated 28.12.2015 and in G.O.Ms.No.135, Home (Courts-II) Department, dated 17.02.2015, have issued orders for the constitution of two new courts i.e., District Munsif Court, Sulur and Judicial Magistrate Court, Sulur, Coimbatore District., in the cadre of Civil Judge.

Thiru. C.Vediyappan, II Additional District Munsif, Bhavani, is transferred and posted as Judicial Magistrate, Sulur, in the aforesaid newly sanctioned Court.

Ms.J.Starli, IV Additional District Munsif, Coimbatore, is transferred and posted as District Munsif, Sulur, in the aforesaid newly sanctioned Court .

HIGH COURT, MADRAS.
DATED : 28.04.2017

R. J. S. 28/04/17
REGISTRAR GENERAL

To

1. Thiru.C.Vediyappan, II Additional District Munsif, Bhavani
2. Ms.J.Starli, IV Additional District Munsif, Coimbatore
3. The I Additional District Munsif, Bhavani
4. The II Additional District Munsif, Bhavani
5. The IV Additional District Munsif, Coimbatore
6. The V Additional District Munsif, Coimbatore
7. The Principal District Judge, Erode / Coimbatore.
8. The Chief Judicial Magistrate, Erode / Coimbatore.
9. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai.18.
- 10.The Treasury Officer, Erode / Coimbatore.

Copy to:

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to the Hon'ble Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (Vigilance), High Court, Madras (12 copies)
6. The Registrar (IT-cum-Statistics), High Court, Madras.
7. The Registrar (Judicial), High Court, Madras.
8. The Registrar (Management), High Court, Madras.
9. The Officer on Special Duty, High Court, Madras.
10. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
11. The Additional Registrar (Vigilance), High Court, Madras.
12. The Registrar (District Judiciary), High Court, Madras.
13. The Registrar (Administration), High Court, Madras.
14. The Registrar-cum-Special Officer (Liaisoning), High Court, Madras.
15. The Official Assignee, High Court, Madras.
16. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
17. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
18. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
19. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
20. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
21. The Chief Accounts Officer, High Court, Madras.
22. The Assistant Registrar, Admn.II / Admn.III / Admn.IV / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
23. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / Library / Stationery Sections / Legal Cell, Server Room, High Court, Madras.
24. The Technical Director, NIC, High Court, Madras.
25. The Record Keeper, A.D. Records, High Court, Madras.

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